

ITEM NO.16 Court 3 (Video Conferencing) SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Miscellaneous Application No. 2109/2020 in W.P.(Crl.) No. 169/2017

(Arising out of impugned final judgment and order dated 01-12-2017 in W.P.(Crl.) No. No. 169/2017 passed by the Supreme Court Of India)

CAMPAIGN FOR JUDICIAL ACCOUNTABILITY
AND REFORMS SECRETARY

Petitioner(s)

VERSUS

UNION OF INDIA SECRETARY & ORS.

Respondent(s)

(FOR ADMISSION and IA No.112975/2020-CONDONATION OF DELAY IN DEPOSITING COST[LD. ATTORNEY GENERAL FOR INDIA])

Date : 04-01-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s) Dr. Rajeev Dhavan, Sr. Adv.
Mr. Rahul Gupta, Adv.
Ms. Cheryl Dsouza, Adv.
Mr. Prashant Bhushan, AOR

Mr. Ravi Bhushan, AOR
Mr. Manish Kumar, Adv.

For Respondent(s) Mr. Tushar Mehta, SG
Mr. K.M. Nataraj, ASG
Mr. AK Panda, Sr. Adv.
Mr. Anmol Chandan, Adv.
Mr. Vinayak Sharma, Adv.
Mr. M.K. Maroria AoR

UPON hearing the counsel the Court made the following
O R D E R

Pursuant to notice dated 19.01.2021, Mr. K.K. Venugopal, learned Attorney General for India has graciously appeared and assisted the Court in considering

this application.

The prayer Clause (a) of this miscellaneous application is already granted in terms of order dated 19.01.2021.

The prayer Clause (b) of the miscellaneous application cannot be taken forward as the original order dated 01.12.2017 directs the transfer of the amount to the Supreme Court Bar Association Advocates' Welfare Fund. The prayer Clause (b) is disposed of accordingly.

As regards the prayer Clause (c), as the original order dated 01.12.2017 was passed by a Bench of three judges, it is appropriate that the same is considered by a three Judge Bench. Hence, list this miscellaneous application for consideration of prayer Clause (c), before a three Judge Bench.

(DEEPAK SINGH)
COURT MASTER (SH)

(VIDYA NEGI)
COURT MASTER (NSH)